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CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH: CUTTACK

O.A.369 OF 2010
Cuttack this the 28th day of July, 2010

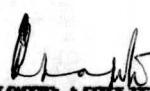
CORAM:

THE HON'BLE SHRI C.R.MOHAPATRA, ADMINISTRATIVE MEMBER

ORDER

Heard Shri B.S.Tripathy, learned counsel for the applicant and Shri D.K.Behera, learned Addl. Standing Counsel for the Respondents. Earlier, Shri Behera was asked to obtain instructions regarding passing of the order at Annexure-A/5 dated 11.6.2010, wherein the Chief Post Master General, Orissa, has enhanced the penalty to that of reducing the applicant to a lower post of Postal Assistant. Shri Behera now submits that this order has been passed due to a bona fide mistake and in ignorance of the order dated 9.3.2010 by this Tribunal in O.A. 535/2009, wherein the notice proposing enhancement of punishment had been stayed till disposal of the said O.A. Since Shri Behera submits that the impugned order has been issued by the C.P.M.G due to ignorance of the orders passed by this Tribunal, the same is required to be withdrawn and accordingly, he undertakes to withdraw that order.

For the reasons aforesaid, the O.A. 369/10 wherein the impugned order at Annexure-A/5 has been challenged has become infructuous and thus disposed of accordingly.


ADMINISTRATIVE MEMBER